कार्यक्रम, लोक शिक्षायत तथा पेंशन मंत्रालय
(कार्यक्रम और प्रशिक्षण विभाग)
अधिसूचना

नई दिल्ली, 30 अगस्त, 2018

स.का.न.ऎ. 822(अ)— केंद्रीय सरकार, प्रशासनिक अधिकरण अधिनियम, 1985 (1985 का 13) की धारा 35 की उप-धारा (2) के खंड (१) के साथ प्रविधि उप-धारा (1) और धारा 36 के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्रीय प्रशासनिक अधिकरण (अध्ययन, उपाध्ययन और सदस्यों का वेतन और भत्ते तथा सेवा की शर्तें) नियम, 1985 का और संशोधन करने के लिए नियमादित्यित नियम बनाती है, अर्थात्—

1. (1) इन नियमों का संक्षिप्त नाम केंद्रीय प्रशासनिक अधिकरण (अध्ययन, उपाध्ययन और सदस्यों का वेतन और भत्ते तथा सेवा की शर्तें) संशोधन नियम, 2018 है।

(2) ये नियम केंद्रीय प्रशासनिक अधिकरण के 19 फरवरी, 2007 से पहले नियुक्त अध्ययन, उपाध्ययन और सदस्यों को लागू होंगे।

2. केंद्रीय प्रशासनिक अधिकरण (अध्ययन, उपाध्ययन और सदस्यों का वेतन और भत्ते तथा सेवा की शर्तें) नियम, 1985 के नियम 8 के उप-नियम (2) में "वाचन हृजार पात्र गौरवी रूप अधिकरण" शब्दों के स्थान पर "वाज्य हृजार आठ गौरवी रूप अधिकरण" शब्द रखे जाएंगे और 1 जनवरी, 2016 से इसको प्रतिस्पर्धित हुआ माना जाएगा।

[ सं. प्र-11013/15/2008-टी]
भीमराम कथिकीशाला, संयुक्त सचिव

5080/2018 (1)
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(Department of Personnel and Training)

NOTIFICATION

New Delhi, the 30th August, 2018

G.S.R 822(E).—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 and section 36A of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 1985, namely:

1. (1) These rules may be called the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2018.

2. These rules shall be applicable to the Chairman, Vice-Chairmen and Members of the Central Administrative Tribunal appointed before the 19th February, 2007.
2. In rule 8 of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 1985, in sub-rule (2), for the words "rupees fourteen thousand five hundred and thirty two per annum", the words "rupees forty thousand eight hundred and thirty six per annum" shall be substituted and shall be deemed to have been substituted with effect from the 1st day of January, 2016.

[No. A-11013/15/2008-AT]
SRINIVAS KATIKITHALA, Jt. Secy.

Explanatory Memorandum:-
With a view to implement the recommendations of the Seventh Pay Commission regarding the Central Government employees' pension, the Central Government has decided to revise the pension of the Chairman, Vice-Chairmen and Members with effect from the 1st day of January, 2016 who were appointed before the 19th day of February, 2007. Accordingly, the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Rules, 1985 are being amended with retrospective effect from the 1st day of January, 2016.

2. It is certified that no Chairman, Vice-Chairmen and Member of the Central Administrative Tribunal is likely to be affected adversely by the proposed amendment being given retrospective effect.

Note: Principle rules were published in the Gazette of India, Extraordinary, Part-II, Section 3. Sub-section (i) vide notification number G.S.R. 644 (E) dated the 10th August, 1985 and subsequently amended vide notification numbers -

(1) G.S.R. 583 (E), dated the 18th June, 1987;
(2) G.S.R. 9 (E), dated the 6th January, 1988;
(3) G.S.R. 79 (E), dated the 4th February, 1988;
(4) G.S.R. 324 (E), dated the 3rd March, 1988;
(5) G.S.R. 120 (E), dated the 22nd February, 1989;
(6) G.S.R. 417 (E), dated the 31st March, 1989;
(7) G.S.R. 72 (E), dated the 30th January, 1992;
(8) G.S.R. 41 (E), dated the 1st February, 1993;
(9) G.S.R. 39 (E), dated the 20th January, 1995;
(10) G.S.R. 61 (E), dated the 29th January, 1998;
(11) G.S.R. 244 (E), dated the 14th March, 2000;
(12) G.S.R. 536 (E), dated the 3rd August, 2007; and
(13) G.S.R. 545 (E), dated the 22nd July, 2009.